

(c) whether it is a fact that the personal assistant of a Zonal Manager in the L.I.C. gets more emoluments than the Zonal Officer; and

(d) if so, what steps Government propose to take to remove the anomalies?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) & (b) Yes Sir. However in the Memorandum Class I Officers have not demanded that they may be demoted.

(c) & (d) No Sir. There is no post of Zonal Officer in the L. I. C. The Hon'ble Member perhaps refers to the post of Zonal Manager. The personal assistant of the Zonal Manager however does not get more emoluments than the Zonal Manager.

Fixation of pay of Central Govt. Employees

2156. **SHRI AMAR ROY PRA DHAN:** Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that pay once fixed in a particular post under the existing normal rules of F.R. for the non-Gazetted Central Government employees may be reduced or revised;

(b) if so, under what grounds;

(c) if not, the reasons therefor; and

(d) has any case of the non-Gazetted Central Government employees so far been decided by the Central Government in which the pay once fixed in a particular post under the existing normal rules of F.R. have been reduced and if so, the details thereof?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): (a) Yes, Sir.

(b) The pay of a Government servant, including a non-gazetted Central Government employees, can be reduced as a result of penalty under Central Civil Service (Classification, Control and Appeal) Rules, 1966, or

in accordance with his own option. His pay can also be revised consequent upon general revision of scales of pay or when there is a revision of scale of pay of his post because of change in duties and responsibilities.

(c) Do not arise.

(d) There may have been cases where the pay of non-gazetted Central Government employees might have been reduced either as a measure of penalty or in accordance with their own option. No record of such cases is, however, kept centrally at one place in the Government.

Black Marketeers and Hoarders of Essential Commodities arrested in the Country

2157. **SHRI UTTAM BHAI PATEL:** Will the Minister of COMMERCE AND CIVIL SUPPLIES be pleased to state:

(a) the number of persons arrested for black marketing and hoarding during Janata-Lok Dal Rule that is 1st April, 1977 to 10th January, 1980; and

(b) quantity and value of the goods seized and action taken against the culprits?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) & (b) Information is being collected and will be placed on the Table of the House.

Implementation of prevention of Black Marketing and Maintenance of Supplies of Essential Commodities Act, 1980 in States

2158. **SHRI AHMED M. PATEL:**
SHRIMATI MOHSINA
KIDWAI:
SHRI V. S. VIJAYARAGHAVAN:

Will the Minister of COMMERCE AND CIVIL SUPPLIES be pleased to state:

(a) whether all the States have adopted Prevention of Black Marketing and Maintenance of Supplies of Essential Commodities Act, 1980;

(b) if so, the names of the States which have not adopted;